

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 50/MP/2016**

Subject : Petition under Section 66 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 and in the matter of RE Connect Energy Solutions Private Limited.

Date of hearing : 14.6.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : RE Connect Energy Solutions Private Limited

Respondents : Power Exchange India Limited & Others

Parties present : Ms. Swapna Sheshadri, Advocate, RE Connect  
Ms. Shruti Bhatia, IEX Ltd.  
Shri Kapil Dev, PXIL  
Shri Kumar Saurabh, Statkraft Markets Pvt. Ltd.  
Ms. Sunidhi Sharan, Statkraft Markets Pvt. Ltd.

**Record of Proceedings**

Learned counsel for the petitioner requested for time to file rejoinders to the replies of the respondents. Learned counsel for the petitioner submitted certain inter-State licensees have not filed their replies and prayed to give them last opportunity to file their replies. Request was allowed by the Commission.

2. The Commission directed the respondents, including inter-State licensees to file their replies as last opportunity, on or before 21.6.2016 with an advance copy to the petitioner who may file its rejoinder, if any, by 30.6.2016. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The date for next hearing will be informed separately.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**